

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 76186 of 2019

Arising out of Order-in-Appeal No.206/SLG-CGST/2019 dated 08/02/2019 passed by
Commissioner of CGST & Central Excise, Siliguri.

M/s. Emami Limited

(687, Anandapur, E. M. Bye Pass, Kolkata-700107)

Appellant

VERSUS

**Commr. of CGST & Central Excise, Kolkata South
Commissionerate**

(GST Bhawan, 180, Rajdanga Main Road,
Shantipally, Kolkata-700107)

APPEARANCE :

None for the Appellant

Mr. S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75282/2023

Date of Hearing : 1st May 2023
Date of Decision : 1st May 2023

ORDER

The Appellant has submitted copies of SVLDRS-1, SVLDRS-3 &
SVLDRS-4 Certificate towards discharge of their liability.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Pooja